

MC. No. 46 of 2014

In WP(C). No. 31 of 2014

16-5-2014

HON'BLE THE CHIEF JUSTICE

In view of the interim order dated 13-2-2014 passed in WP(C) No. 31 of 2014, no further order need be passed in this Misc. Case.

Therefore, Misc. Case. No. 46 of 2014 stands disposed of.

S.Rynjah

CHIEF JUSTICE

WP(CRL). No. 3 of 2014

16-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. SM Suna, Advocate, present for the petitioner.

Mr. S. Sen Gupta, GA, present for the respondents.

Learned counsel for the respondents submitted that the impugned detention order passed against Shri. Ebresson Syngkon, under Meghalaya Preventive Detention Act, 1995, has been revoked.

In the above circumstances, this Habeas Corpus writ petition has become infructuous.

Accordingly, the writ petition is dismissed as infructuous.

S.Rynjah

CHIEF JUSTICE

WP(CRL). No. 13 of 2013

16-5-2014

HON'BLE THE CHIEF JUSTICE

Ms. A.Kharumnuid, Advocate, present for the petitioner.

Mr.R.Gurung, GA, present for the respondents.

Heard.

Admit the petition.

Counter affidavit has been filed.

Learned counsel for the petitioners states that no rejoinder affidavit need be filed.

Therefore, list this writ petition for hearing in the next week.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 31 of 2014

16-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. R.Sahu, Advocate, present for the petitioner.

Mr. KP Bhattacharjee, GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 39 of 2014

16-5-2014

HON'BLE THE CHIEF JUSTICE

Dr. ODV Ladia, Advocate, present for the petitioner.

Mr. S. Sen Gupta, GA, present for the respondents.

Heard.

Admit the petition.

Affidavits have already been exchanged.

List this writ petition for hearing in the next week before the appropriate bench.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 235 of 2013

16-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. R.Majaw, Advocate, present for the petitioner.

Mr. LR Sangma, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 2(two) weeks' time to file the counter affidavit.

List after 2(two) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 266 of 2013

16-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. N.Mozika, Advocate, present for the petitioners.

Mr. A.Khan, Advocate, present for the respondents.

Learned counsel for the petitioners prays for and is allowed further one weeks' time to file the rejoinder affidavit.

List after one week.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 295 of 2013

16-5-2014

HON'BLE THE CHIEF JUSTICE

Ms. A. Acharjee, Advocate, present for the petitioners.

Ms. P.Roy, Advocate, present for the respondents.

Learned counsel for the petitioners prays for and is allowed further one weeks' time to file the rejoinder affidavit.

List after one week.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 318 of 2013

16-5-2014

HON'BLE THE CHIEF JUSTICE

Ms. B.Ryntathiang, Advocate, present for the petitioner.

Mr. S. Sen Gupta, GA, present for the respondents.

This is an admitted petition in which the counter affidavits have already been exchanged.

Learned counsel for the petitioner states that no rejoinder affidavit is required to be filed.

In the circumstances, it is directed that this writ petition be listed for hearing before the appropriate bench. Interim order dated 11-11-2013 is extended till the next date of listing.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 319 of 2013

16-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. R.Jha, Advocate, present for the petitioner.

Ms. P. Roy, Advocate, present for the respondent No. 1.

Mrs. NG Shylla, GA, present for the respondent No.2.

Ms. PS Nongbri, Advocate, present for the respondents
No. 3 and 4.

Learned counsel for the petitioner undertakes to supply
copy of the writ petition to the counsel for the respondent No.2.

Learned counsel for the respondent No.2 prays for and is
allowed 4(four) weeks' time to file the counter affidavit.

Learned counsel for respondent No. 1 and learned
counsel for respondents No. 3 and 4 are also allowed further
4(four) weeks' time to file their counter affidavits.

List after 4(four) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 322 of 2013

16-5-2014

HON'BLE THE CHIEF JUSTICE

Ms. A. Acharjee, Advocate, present for the petitioners.

Mr. A.Khan, Advocate, present for the respondents.

Rejoinder affidavit has been filed on behalf of the petitioners. Same be taken on record.

Heard.

Admit the writ petition.

Affidavits have already been exchanged between the parties.

Therefore, it is directed that this writ petition be listed for final hearing before the appropriate bench after 3(three) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 323 of 2013

16-5-2014

HON'BLE THE CHIEF JUSTICE

Ms. A. Acharjee, Advocate, present for the petitioners.

Mr. A.Khan, Advocate, present for the respondents.

Rejoinder affidavit has been filed on behalf of the petitioners. Same be taken on record.

Heard.

Admit the writ petition.

Affidavits have already been exchanged between the parties.

Therefore, it is directed that this writ petition be listed for final hearing before the appropriate bench after 3(three) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 378 of 2013

16-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. R.Majaw, Advocate, present for the petitioner.

Mr. LR Sangma, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 2(two) weeks' time to file the counter affidavit.

List after 2(two) weeks.

S.Rynjah

CHIEF JUSTICE